

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

**CORAM: SHRI RAVICHANDRAN RAMASAMY
HON'BLE MEMBER (TECHNICAL)**

**TMT. T.KRISHNA VALLI
HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	CP(C/ACT)/05/KOB/2023
SECTION	241,242 R/W 213 OF C/ACT
NAME OF PARTIES	SAIRA THAMPI KRISHNA & 17 OTHERS V/S VIJAYA HOSPITALITY AND RESORTS LTD & 14 OTHERS.
PETITIONERS ADVOCATE/ PROFESSIONAL	O D SIVADAS, VINAYA V NAIR, SAMEERA K S.
RESPONDENTS ADVOCATE/ PROFESSIONAL	GEORGE G POOTHICOTE, P P ZIBI JOSE, MOHAN JACOB GEORGE, PARVATHY P V, REENA THOMAS, NIGI GEORGE, ANANTHU V LAL, SUMESH CS.

24th JULY 2024

O R D E R

IA(C/ACT)/145/KOB/2023 in CP(C/ACT)/05/KOB/2023

List this matter along with main CP(C/ACT)/05/KOB/2023 on **21.08.2028**

IA(C/ACT)/158/KOB/2023 in CP(C/ACT)/05/KOB/2023

List this matter along with main CP(C/ACT)/05/KOB/2023 on **21.08.2028**

IA(C/ACT)/144/KOB/2023 in CP(C/ACT)/05/KOB/2023

List this matter along with main CP(C/ACT)/05/KOB/2023 on **21.08.2028**

IA(C/ACT)/140/KOB/2023 in CP(C/ACT)/05/KOB/2023

List this matter along with main CP(C/ACT)/05/KOB/2023 on **21.08.2028**

IA(C/ACT)/146/KOB/2023 in CP(C/ACT)/05/KOB/2023

List this matter along with main CP(C/ACT)/05/KOB/2023 on **21.08.2028**

**IA(C/ACT)/129/KOB/2023 WITH MEMO FOR URGENT HEARING. in
CP(C/ACT)/05/KOB/2023**

List this matter along with main CP(C/ACT)/05/KOB/2023 on **21.08.2028**

IA(C/ACT)/127/KOB/2023 in CP(C/ACT)/05/KOB/2023

List this matter along with main CP(C/ACT)/05/KOB/2023 on **21.08.2028**

(2)

CP(C/ACT)/05/KOB/2023

Learned counsel, Mr. O.D. Sivadas appears virtually on behalf of the Petitioners. Learned counsel, Mr. George G Poothicote appears virtually on behalf of R1 to R3. Learned authorised representative, PCS Mr. Zibi Jose appears virtually on behalf of R6 to R8. Learned Counsel, Mr. Nigi Goerge appears on behalf of R4 through virtual mode. Learned representing Counsel, Mr. Aneesh Raj appears virtually on behalf of R5 and submits that R5 has expired. The same was recorded in the earlier order. Counsel for R5 further submitted that he has filed a Memo along with the Death Certificate of R5. The same is on record. Counsel for the Petitioner submits that R5 is not a necessary party to decide the case. Taking note of the above submission, learned counsel for the petitioners is directed to file a memo to this effect. Time granted, let the same be filed within a period of three weeks.

List this matter on **21.08.2024**.

Sd /-

**RAVICHANDRAN RAMASAMY
MEMBER (TECHNICAL)**

Sd /-

**T.KRISHNA VALLI
MEMBER (JUDICIAL)**